

Shri Jaipal Singh: Because, your language is this:

"If some person writes to me and says it is 'Secret', without consulting him I do not want to place it on the Table of the House".

I want to know whether consultation either way, from either direction, has taken place since then.

Mr. Speaker: After the event is over, even if he asks me to place it on the Table of the House, I am not going to re-open the proceedings and place it on the Table. Of course, one of the points that I urged then was: he has marked it "Secret", how can I do so? Now, on further consideration, I feel that even if he asks me to lay it on the Table, it is my discretion to do so or not to do so. If I do so, there will be endless letters. Already, I am receiving a number of letters everyday. There is a practice. There is a procedure, for this. Hon. Members are aware that petitions can be presented to the House by any member and petitions can be sent to the Secretary. Otherwise, this kind of communication I am not bound to place on the Table of the House. Now, papers to be laid on the Table.

12.03 hrs.

Re. MOTION FOR ADJOURNMENT

Shri Hem Barua (Gauhati): May I make a submission about my adjournment motion? It has been stated that it is not a matter for adjournment motion.

Mr. Speaker: Order, order. I have repeatedly told the hon. Member that if he is not satisfied with what I have said, I will waive the question of time, but I should be satisfied about its urgency. I am entitled to come to a conclusion not withstanding his representation. But he is also entitled to make a representation, I have not shut him out. Therefore, he can write to me or see me.

Shri Hem Barua: I will make my representation here.

Mr. Speaker: I am not going to allow it. In that case, there is no meaning in disallowing an adjournment motion here. Therefore, if he has anything more to say, let him say that to me. Let him not disturb the proceedings like this. Now, papers to be laid on the Table.

12-04 hrs.

RE: ALLEGED BREACH OF
PRIVILEGE

Shri Rajendra Singh (Chapra): On a point of order. When there is any departure from a well-laid policy, it is for the Government to take this House into confidence. The Prime Minister made a statement in the press conference which was a departure from the laid-down policy. So, the privilege of the House and the dignity of the House have been impaired.

Mr. Speaker: The hon. Member says that the privilege of the House has been broken. There are rules in the Rules of Procedure as to how a motion of privilege can be raised. First of all, he must bring it to my notice by a motion. If I agree, I will bring it up to the House. This procedure can easily be adopted. There is no hurry. He can write to me even today.

12-05 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF NATIONAL NEWS-
PRINT AND PAPER MILLS LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of each of the following papers:—

- (1) Annual Report of the National Newsprint and Paper Mills Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-

[Shri Manubhai Shah]

section (1) of section 639 of the Companies Act, 1956.

- (2) A Review by the Government of the working of the above company. [Placed in Library See No. LT-1998-60].

AMENDMENT TO MINES RULES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of Notification No. GSR 228 dated the 27th February, 1960 making certain amendment to the Mines Rules, 1955. [Placed in Library. See No. LT-1999/60].

ESTIMATES COMMITTEE

SEVENTY-SIXTH REPORT

Shri Dasappa (Bangalore): I beg to present the Seventy-sixth Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs Part I—Council of Scientific and Industrial Research.

12-06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
EXPLOSION IN HIRRI DOLOMITE MINES

Shri S. M. Banerjee (Kanpur) Under rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:

"The explosion in the Hirri Dolomite Mines in Madhya Pradesh on the 2nd March, 1960."

The Deputy Minister of Labour (Shri Abid Ali): As the honourable members are already aware, the regrettable explosion took place in the Hirri Dolomite Mine at 11-30 a.m. on the 2nd March, 1960.

From the enquiry it has been found that while two workers were drilling a shot hole, the crow-bar accidentally struck presumably an unexploded

charge left in the toe of a shot-hole and caused an explosion. Consequently two drillers were killed instantaneously and two other persons received minor injuries. The latter two were treated at the Bilaspur Government Hospital and discharged.

About 1,000 persons are employed in the mine and the accident has not resulted in any unemployment.

Shri S. M. Banerjee: I want to ask only one question. I want to know whether any *ad hoc* compensation has been paid to the families of those who are dead.

Shri Abid Ali: I do not think. Whatever was due to them according to the Workmen's Compensation Act must have been paid to them.

Mr. Speaker: He is not aware.

Shri S. M. Banerjee: I gave notice ten or twelve days before. I am aware of the Workmen's Compensation Act. That will take four months. I want to know whether any *ad hoc* compensation has been paid or not.

Mr. Speaker: He said that he is not aware. The hon. Member may table a question.

Shri S. M. Banerjee: That will take another fifteen days.

12-07 hrs.

*DEMANDS FOR GRANTS—contd.
MINISTRY OF EXTERNAL AFFAIRS—contd.

Mr. Speaker: The House will now proceed with the further discussion and voting on the Demands for Grants under the control of the Ministry of External Affairs. We have got 1 hour and 40 minutes. I understand the Prime Minister would take 40 minutes

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I think that would be ample.

Shri Braj Raj Singh (Firozabad): May I suggest to you to please extend it by half an hour so that more